

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 4106/2000

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH:GUWAHATI.5

ORIGINAL APPLICATION NO. 406/2000

Smt. Anupam Boralai, etc... Applicant.

VERSUS

Union of India & Ors Respondents.

For the Applicant(s) Mr. J.L. Sarkar.
Mrs. S. Basumatary.

For the Respondents. C.G.S.C.

NOTES OF THE REGISTRAR

DATE

ORDER

This application is in form
but not in the prescribed
Petition in the prescribed
format.
for Reg. No.
1PO/DR No 503948
Dated..... 20.11.2000

Dy. Registrar

23.11.00 Present : The Hon'ble Mr Justice D. N.Chowdhury, Vice-Chairman
Heard Mr J.L.Sarkar, learned counsel for the applicants and Mr B. S.Basumatary, learned Addl.C.G.S.C for the respondents.
Application is admitted. Issue usual notice.
List on 2.1.2001 for written statement and further orders.
Mr Sarkar, learned counsel for the applicant prays for an interim order. Also heard Mr Basumatary, learned Addl.C.G.S.C.
Issue notice to show cause as to why the interim order as prayed for shall not be granted. Returnable by 2.1.2001. In the meantime the operation of the impugned communications dated 9.7.98, 18.8.98, 22.9.98, 12.10.98, 12.5.99 and 17.5.99, Annexures-6, 7, 9, 11 and 12 shall remain suspended. until further orders.

Notice prepared and sent to
D/S for writing the respondent
No 1 to 3 by Registered A/D via
DINo 2964699 dated 4/12/00

In
27/11/00

pg
Anupam
23/11

Vice-Chairman

O.A.406 of 2000.

20.12.00

Judgment and order pronounced in open Court. Kept in separate sheets. Application is allowed. No order as to costs.

Member

Vice-Chairman

1m
22/12

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Date of Order: This the 20th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN
HON'BLE MR.M.P.SINGH? ADMINISTRATIVE MEMBER

O.A.No.110 of 2000

1. Smti Helan Basumatary,
& 16 others.
Assam Rifles Administrative Superintendent Unit
in application No. 1 to 10 and Applicant No.11 to 17
are working in No. Construction Cy. (Medical Inspection
Room) Assam Rifles, Happy Valley Shillong.
.. Applicants.

By Advocate Mr.J.L.Sarkar and Mrs. S.Deka.

-Vs-

1. Union of India & Ors. .. Respondents.
By Advocate Mr.B.S.Basumatary, Addl.C.G.S.C.

O.A.No.406 of 2000

1. Smti Arupa Bordoloi and 13 others.
The applicants are working in 8 Assam Rifles under
Respondent No.2. .. Applicants.

By Advocate Mr.J.L.Sarkar and Mrs. S.Deka.

-Vs-

1. Union of India & Ors. ... Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O.A.No.402 of 1999

1. Mrs. Shashi Malra
Medical Officer
20 Assam Rifles,
Samsai
Dist. Ukhrul, Manipur. ... Applicant.

By Advocate Mr.M.Chanda, Mrs. N.D.Goswami,
Mr. G.N.Chakraborty.

-Vs-

1. Union of India & Ors. ... Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O.A. No.328 of 1998.

1. Md.M.A.Siddiqui and 70 others.
Under Assam Rifles in different places.

By Advocate Mr. Mr.J.L.Sarkar Mrs.S.Deka.

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O R D E R.

D.N.CHOUDHURY, J, VICE-CHAIRMAN:

Heard Mr.J.L.Sarkar learned counsel for the applicant and Mr.A.Deb Roy, Sr.C.G.S.C. for the respondents.

It has been stated at the bar that all these cases are squarely covered by the Judgment & Order dated 19.12.2000 in O.A.No.203 of 98 and series of OAs, these applications are allowed, there shall, however be no order as to costs.


(M.P.SINGH)
ADMINISTRATIVE MEMBER


(D.N.CHOUDHURY)
VICE-CHAIRMAN

LM

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Misc. Petition No.38 of 2008 in
(O.A. 406 of 2000 disposed of on 20.12.2000)

Date of Order: This, the 5th Day of February, 2009

HON'BLE SRI MANORANJAN MOHANTY, VICE CHAIRMAN

1. Smt. Arupa Bordoloi
Happy Vally, Shillong
C/O 99 APO
Applicant, No.1-in O.A.No.406/2000.
2. Shri Baleswar Shing(Retd.)
Hindi Teacher
Applicant, No.3-in O.A.No.406/2000
3. Mrs. B.Dev Nath
ANM, C/O 99 APO.
4. Rina Acharjee (Retd.)
Female Attendant
ARTC & S, C/O 99 APO
Applicant, No.10-in O.A.No.406/2000

..... Applicants

By Advocate: Dr. J. L. Sarkar & Mrs. S. Deka

-Versus-

1. Union of India
Represented by the Secretary
Govt. of India, Ministry of Home Affairs
North Block, New Delhi-1.
2. The Director General
Assam Rifles, Shillong
Meghalaya, Shillong-1.
3. The DIG, Manipur Range
Assam Rifles, C/O 99 APO.

..... Respondents

By Advocate: Mr. M.U. Ahmed, Addl. C.G.S.C

ORDER (ORAL)
05.02.2009

MANORANJAN MOHANTY, (V.C.) :

Heard the learned counsel appearing for both the parties.

2. By their communication dated 09.07.2008, A-Branch (Pers Sec) under the signature of the Lt. Col. Rajeev Kumar, SO-1(A) intimated the Law Branch as under:-

“1. Ref your ION No.1.11018/89/2001 Law/907 dated 07 July 2008.

2. MHA in principle has agreed to give SDA to the pers listed misc case No.3B/2008 in OA No. 406/2000, case No.39/08 in OA No.110/2000 misc case No.40/08 in OA No.328/99 (total 103 pers).

3. It is submitted that these 103 pers have either move out on posting to different units or proceeded on pension Calculation of arrears is a huge task and this Dte is presently doing the same on priority.

4. It is therefore requested that an extension of min six weeks be taken to implement the same and file compliance report.”

3. It is stated on behalf of the Respondents that current payment of SDA are being made to the Applicants and that steps were being taken to release the arrears at the earliest.

4. In the aforesaid premises, this M.P. is, hereby, disposed of with direction to the Respondents to release the Special Duty Allowances regularly in favour of the Applicants and clear the arrears, if not already cleared, by end of March, 2009 and furnish a detailed compliance report by end of April, 2009.

5. Send copies of this order to the Respondents by post in the address given in the O.A. and free copies of this order be supplied to the counsel appearing for both the parties.

Manoranj
05/02/09
(MANORANJAN MOHANTY)
VICE CHAIRMAN

/BB/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

Title of the Case :

O.A. NO. 408

/2000

केन्द्रीय प्रशासनिक अदायक अधिकारी
Central Administrative Tribunal
821
22 NOV 2000
Arupa Bordoloi & Ors. - Versus - Union of India & Ors.
Guwahati Bench

Applicants.

Respondents.

I N D E X

Sl.No.	Annexure	Particulars of documents	Page No.
1.	-	Application	1-15
2.	-	Verification	16
3.	1	Copy of the O.M. dated 14.12.83 (Extract) issued by Ministry of Finance, New Delhi.	17-18
4.	2	Copy of O.M. dated 12.1.96 issued by the Ministry of Finance, New Delhi.	19-20
5.	3	Copy of O.M. dated 3.3.86 issued by the Ministry of Home Affairs, New Delhi.	21-22
6.	4	Copy of circular dated 2.2.89 issued by the Ministry of Home Affairs, New Delhi.	23-24
7.	5	Copy of letter dated 6.6.99 issued by the Directorate General, Assam Rifles, Shillong.	25-26
8.	6	Copy of Ministry of Home Affairs letter dated 9.7.98.	27

Filed by the Appellants
Tongue : Hindi/Deor
Adhoc case

(2)

केन्द्रीय दस्तावेज़
Central Administ

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मार्ग स्थापना

Particulars of documents

Page No.

Sl. NO.	Annexure	Particulars of documents	Page No.
9.	7	Copy of letter dated 18.8.98. issued by DG, Assam Rifles, Shillong.	28
10.	8	Copy of letter dated 20.8.93 issued by the DG, Assam Rifles, Shillong.	29-30
11.	9,10,11 and 12	Copies of the Ministry of Home Affairs letters dated 22.9.98, 12.10.98 and letters dated 12.05.99 and 17.05.99	31,32,33 & 34
12.	13	Copy of Communication dated 18.6.99.	35
13.	14	Copy of Hon'ble Tribunal's Order dated 26.8.98 passed in O.A. No. 225/98.	36-37
14.	15 & 16	Copy of the order dated 3.9.99 in O.A. 284/99.	38-39

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

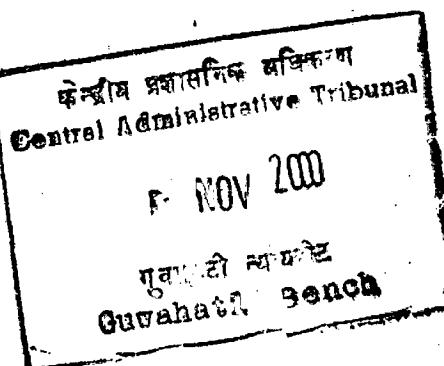
O.A. NO.

406

2000.

Boordoloi
Filed by the Applicants
through
Smti Devi
Ghosh
Advocate
Boordoloi

BETWEEN



1. Smti Arupa Bordoloi. (Sister)
2. Sri D.C. Adhikari (S. A)
3. Baleshwar Singh (Hindi Teacher).
4. A. J. Barla (Hindi Teacher).
5. Surendra Thakur (Sr. Teacher)
6. Devasish Barman (Jr. Teacher)
7. Mrs. B. Deb nath (A.N.M.)
8. Mrs. Parvati Damai (F.A.).
9. Mrs. Gyam Maya Gurung (F.A.)
10. Mrs. Rina Acharjee (F.A.)
11. Mrs. Rina Borah. (AYA)
12. Mrs. Prem Kaur (F.S.).
13. Mrs. Neema Devi. (F.S.)
14. Y. Naranbabu Meitei (V.F.A.).

Dr. The Applicants are working in 8 Assam Rifles
under Respondent No 2.

• • • Applicants.

A N D

1. The Union of India,
Through the Secretary to the
Government of India,
Ministry of Home Affairs,
New Delhi.
2. The Director General
Assam Rifles, Shillong.

3. The D.I.G.,
 Manipur Range,
 Assam Rifles,
 C/O 99 APO.

ग्रन्त पत्रिका
 Gurakutti Banch

... Respondents.

Details of Application :

1. Particulars of the order against which the application is made

This application is made against the order of discontinuation of Special (Duty) Allowance (for short) SDA and recovery of the SDA already drawn with effect from 20.9.94 issued under letter No. A/I-A/P-RS/98 dated 18.8.93 from the Directorate General, Assam Rifles, Shillong, C/O 99 A.P.O., and order dated 12.5.99 and 17.5.99.

2. Jurisdiction :

The applicants declare that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation :

The applicants declare that the application is within the period of limitation under Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case :

4.1. That the applicants are working in different capacities under the Director General of Assam Rifles and at present are posted at Manipur. Their cause of Action is same and they are low paid employees and as such pray before this Tribunal to

allow them to move this application jointly under Rule 4 (5) (a) of the Central Administrative Tribunals (Procedure) Rules, 1987.

4.2. That the Government of India has decided to give some incentive to the civilian employees of the Central Government civilian employees working in the States and Union Territories of North Eastern Region. The scheme amongst others granted

केन्द्रीय प्रशासनिक Special (Duty) Allowance (for short SDA) to the employees having
Central Administrative Tribunal
Allow India Transfer Liability. The original Scheme was issued
1 NOV 100 under Ministry of Finance O.M. No. II. 20014/3/83/E.IV dated
गुवाहाटी 14.12.1983. Those who are covered by the scheme dated 14.12.1983
Guwahati Bench were given SDA with effect from 1.12.1983 in terms of para 3 of
the said O.M. The period and rate of payment was subsequently
modified from time to time. The Central Government Civilian
Employees posted in North Eastern covered by the said O.M. dated
14.12.1983 were paid SDA in terms of the said O. M. It is
stated that there were employees who were not given SDA and who
approached the Hon'ble Central Administrative Tribunal got SDA.
Thereafter the same was taken up to the Hon'ble Supreme Court
decided on the entitlement of SDA as laid down in the O. M.
dated 14.12.1983.

An extract of the O.M. dated 14.12.1983
is annexed hereto and the same is
marked as Annexure - I.

4.3. That after judgment of the Hon'ble Supreme Court, the Government of India, Ministry of Finance issued O.M. No. II(3)/95-R/II(B) dated 12.1.96 by which the payment of SDA has been regulated in the manner as indicated in para 6 of that O. M. referred above.

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Benzole

A Copy of the Memo dated 12.1.1996
is enclosed as Annexure - 2.

4.4. That the Ministry of Home Affairs issued a letter to the Director General, Assam Rifles under No. II/11011/1/94-PP IV dated 3.3.86 informing that the personnel and civilian non-combatised officers/employees were not entitled to SDA as envisaged in the O.M. dated 14.12.1983. Therefore the applicants were not paid SDA in terms of the O. M. dated 14.12.1983.

A Copy of the O. M. dated 3.3.1986 is
enclosed as Annexure - 3.

4.5. That the Govt. of India, Ministry of Home Affairs was seized with the matter of improving the conditions of the services of the Assam Rifles personnel particularly in the matter of grant of SDA and special Compensatory (Remote-Locality) Allowance to Assam Rifles personnel posted in the States and the Union Territories of North Eastern Region, Andaman & Nicobar Islands and Lakshadweep and grant of Sikkim Compensatory Allowance. The President of India considering the peculiar conditions of service of the Assam Rifles employees accorded sanctions of some allowances, and SDA is one of such allowances sanctioned by the President. Other allowances sanctioned by the President are Special Compensatory Allowance (also called Special Compensatory (Remote Locality) Allowance and Sikkim Compensatory Allowance). These allowances to the Assam Rifles personnel were granted by the President of India with effect 7.11.88. As regards the non-combatised civilian employees, the sanction of the President indicated as under. The employees fall in this catagory.

केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

P NOV 2000

प्राप्ति संकेत
Court of 1 Bench

Contd. . 5/-

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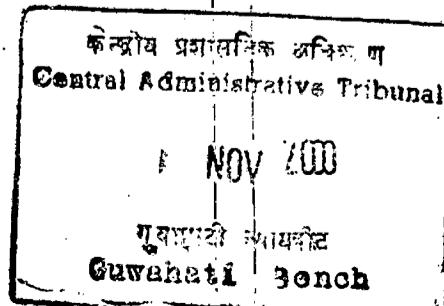
<u>Category of Personnel Entitled allowance</u>	<u>Particulars of O.M.'s regulating the allowance.</u>
i) Special(Duty) Allowance Combatised personnel (including Cadre Officers) in battalions of Assam Rifles and the Combatised Personnel (including Cadre Officers) in static formations (such as offices of DC, IGI, DIGs, Range Hors, Training Centre etc) and other units(Mainte- nance Groups, workshops etc), of Assam Rifles.	Item (III) in para 1 of Ministry of Finance O.M. No.II.200014/3/83 R. IV dated 24.12.1983 as amended from time to time, read with their O.M. No.P.200014/3/83 R. IV dated 29.10.86 and their O.M.No.P.200014/1/3/83 E.IV dated 15.7.99 and Min. of Fin. O.M. No.P.20014/16/96 E.IV/E.IJ/B dated 1.12.88. X This is in modification of sanction issued in MHA letter No.II.27012/31/85-PP.II dated 6.4.87.
ii) Non-combatised civilian personnel (including Officers) in battalions of Assam Rifles and static formations(such as offices of D.G., IGP, DIG, Range Hors, Training Centre etc. and other group (Maintenance Groups workshops etc), of Assam Rifles.	same as above. (This is modification of the sancti- onis issued vide item (3) of MHA letter No. 11011/1/84 PP.IV dated 3.3.86)

This letter dated 2.2.1989 stipulated improvement in the condition of service of Assam Rifles employees and this decision is a clear and considered decision modifying earlier order by which Your humble applicants were not given the said SDA. The decision to grant SDA to the applicants as sanctioned by the President of

India communicated to the Director General, Assam Rifles, Shillong by circular dated 2.2.1989 which is a distinct decision as regards the Assam Rifles employees and as such this is a special provision as regards the Assam Rifles only as distinguished from other Central Govt. Civilian Employees. Your humble applicant begs to state that this distinction has always been maintained and as such while SDA was paid to the other Central Government Civilian Employees by the O.M. dated 14.12.1983 Assam Rifles, employees were not embraces by the said O. M. It is only with the sanction of the President of India as a peculiar case of the Assam Rifles that the employees of the Assam Rifles are being paid SDA under the circular dated 2.2.1989. In this connection it is also pertinent to mention that while the other civilian Central Government employees were paid SDA with effect from 1.11.83. Your applicants have granted the SDA for Assam Rifles with effect from 7.11.1988.

Copy of the circular dated 2.2.1989 is annexed hereto and the same is marked as Annexure - 4.

4.6. That the Pay & Accounts Office, Assam Rifles, Shillong was raising questions regarding payment of SDA to Your humble applicants. They were confused for the O.M. dated 12.1.1996 issued by the Ministry of Finance by Finance by which the SDA of the other Central Government Employees were regulated. A Communication was made from the Director General, Assam Rifles, Shillong to the Joint Secretary, Ministry of Home Affairs explaining the entitlement of SDA to Civilian Employees of Director General, Assam Rifles, Shillong under letter No. A/I-A/242/98 dated 6.6.98.



Contd . . . 7/-

This letter discussec in detailed the entitlement of SDA to the Civilian Employees of Director General, Assam Rifles and also the matter of objection by the Pay & Accounts Officers, Assam Rifles and to come to the following View, :

" In view of the position explained above, this Directorate is of the opinion that the concern of the pay & Accounts Office (Assam Rifles) about the eligibility of SDA to Civilian employees or Directorate General Assam Rifles, Shillong, is not premised on the legal & interpretation of extend Govt. orders cited above, which provide for a special dispensation to the non-combatised Civilian personnel (including officers) in units as well as static formations including this Directorate. This Directorate therefore maintain that drawal of SDA by the Civilian Employees of DGAR, Shillong is in order " .

Copy of the letter dated 6.6.1998 is annexed hereto and the same is marked as Annexure -5.

4.7. That the Ministry of Home Affairs under their letter dated 9.7.98 while replying to the letter dated 6.6.98 of the Respondent No. 2, informed the letter that the proposal for grant of SDA to the Civilian Employees of Assam Rifles had been considered in the Ministry but the same had not been agreed it in view of the orders of the Ministry of Finance dated 12.1.86. The Respondent No. 3 therefore on 21.7.98 forwarded a copy of the said letter to the pay & Accounts Office, Assam Rifles for information and necessary action.

Central Administrative Tribunal

NOV 2000

Guwahati Bench

Contd..3/-

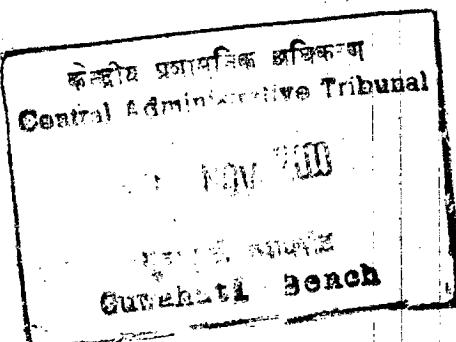
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Copy of the aforesaid letter dated
9.7.98 is annexed hereto as
Annexure - 6.

4.8. That thereafter by their letter dated 18.8.98, the Director General, Assam Rifles, Shillong had intimated the General Secretary, A.R. (Civil) Employees Association, DGAR, Shillong that Pay & Accounts Office, Assam Rifles had intimated that SDA should be discontinued from the pay of August, 1998 in respect of all the civilian employees of Director General Assam Rifles. The Pay & Accounts Office, Assam Rifles had further stated that the SDA drawn from 20.9.94 to till date is also to be recovered.

Copy of the letter dated 18.8.98 is annexed hereto and marked Annexure - 7.

4.9. That the Civilian of Assam Rifles are receiving SDA on the sanction of the President under order dated 2.2.89 with effect from 7.11.88 and not from 1983 like other Central Government Employees. It is humbly stated that there is no order modifying or cancelling the said order dated 2.2.1989. The Finance Ministry's letter dated 12.1.1996 in humble submission of the applicants had no application in the case of the present applicants. It is stated that the order in letter dated 12.1.96 applies only to cases who got SDA by order of Courts. Those who have been getting SDA by decision of Govt. of India, departments are not affected by this letter. For example Group A Officers of the Govt. of India posted in



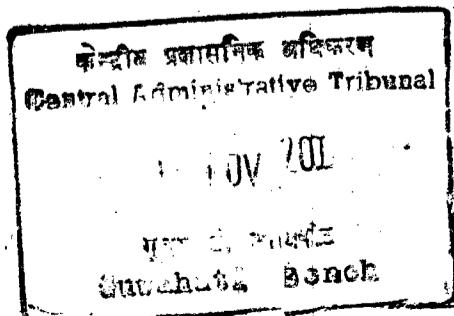
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North Eastern Region have been getting SDA irrespective of whether they have been appointed from outside N.E. Region or not. Those initially appointed in N.E. Region are also continuing to get SDA. They are not affected by letter dated 12.1.96. The applicants ^{were} ~~are~~ getting SDA as per Govt. of India's decision and letter dated 12.1.96 is not attracted in their cases. The Assam Rifles civilian including the applicants from a separate class, as the Group A Officers also from a separate class and as such the matter of SDA for them has been dealt with separately, and as such paid SDA.

4.10. That the Directorate General, Assam Rifles, Shillong had written another letter dated 20.9.98 to Joint Secretary(P) Ministry of Home Affairs, New Delhi clarifying the total position of the entitlement of SDA to the Civilian Employees of Assam Rifles. It is humbly stated that the applicants are entitled to SDA and payment of SDA to them should be continued and no recovery should be made for payment of SDA.

Copy of letter dated 20.8.98 is annexed
hereto and marked as Annexure - 8.

4.11. That the applicants state that thereafter the Ministry of Home Affairs under their letter No. 22013/2/98-pp.IV dated 22.9.98 and No. 22012/10/97-pp.V. dated 12.05.99 clarified that the Special Duty Allowance would not be admissible to the civilian employees of Assam Rifles and discontinuation thereof was applicable. It was also directed therein that the amount already paid to the civilian employees be recovered. After



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Abode

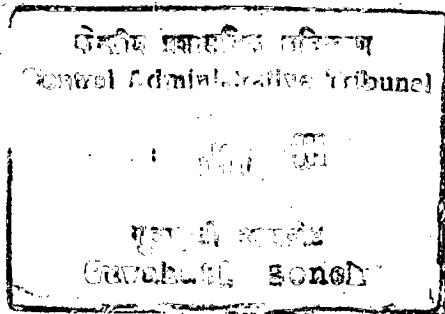
passing of the said clarifications, the respondent No. 3 issued letter dated 12.10.1998 and 17.05.1999 informing passing of the aforesaid clarifications and it was further informed that the Directorate was in touch with the Ministry for restoration of the entitlement of SDA to civilian employees of Assam Rifles out come of which could be intimated separately. The applicants state that the clarification given by the Ministry vide letter dated 30.08.98 and 12.03.99 is arbitrary and the direction for recovery of the amount paid in unreasonable. Moreover, the decision of the respondent No. 2 to implement the said direction/clarification, as communicated through the letter dated 17.05.99 is unjustified. Therefore, the letter dated 22.9.98 , 12.05.99 and 17.5.99 are liable to be set aside and quashed.

केन्द्रीय प्रशासनिक अदिकारी
Central Administrative Tribunal

1. 22/10/98
2. 12/05/99
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4.13. That your applicants beg to state that some of the similarly situated employees of Assam Rifles, Shillong have also approached the Hon'ble Tribunal by way of filing of an original Application No. 207 of 1998 and the said Original Application is pending before the Hon'ble Tribunal. The said Original Application came up before the Hon'ble Tribunal on 26.8.98 for admission and the Hon'ble Tribunal was pleased to admit the said O.A. and was further pleased to stay the operation of the orders dated 9.7.98. Similar other O.A. No. 225/99, 328/99 and 372/99 have also been admitted with similar interim orders. Therefore the present applications pray before the Tribunal for a similar orders like that of O.A. 207/98, 225/99 and 328 of 1999 as the applicants are similarly situated and their grievances are also same against the same respondent. It is stated that more number of similar original applications are pending before this Hon'ble Tribunal and the similarly situated employees are paid SDA.



Copy of the order dated 29.8.99 passed in O.A. No. 225/99 is annexed as Annexure - 14.

4.14. That similarly situated employees have also approached the Hon'ble Tribunal by way of filing of an O.A. 341/2000 and 345. The Hon'ble Tribunal was pleased to pass an order dt. 19.10.2000. Therefore they get the SDA as per Hon'ble Tribunal's order. But the present applicants could not approach the Hon'ble Tribunal and therefore ~~not~~ ^{denied} get the SDA from June/99.

Copies of the order dated 19.10.2000 passed in O.A. No. 341/2k and ~~are~~ 345/2000 are annexed as Annexure - 15 & 16.

4.15. That this application has been made bonafide and for the cause of justice.

5. Grounds for Relief(s) with Legal Provisions :

5.1. For that the applicants are entitled to SDA by Presidential Order dated 2.2.1989 which has not been cancelled or modified.

5.2. For that the Office Memorandum dated 12.1.96 has no application in the instant case of the applicants.

5.3. For that the respondents themselves have paid SDA to the applicants with effect from 7.11.88 due to their entitlement and there has not been any change in the order of the entitlement and as such they should continue to get the SDA.

5.4. For that the SDA has been sought to be stopped and recovery has been ordered without giving scope of explanation by the applicants which is violative of Principles of Natural Justice.

5.5. For that the payment of SDA received have already been spent by the applicants and there is no scope of refund of such amount.

5.6. For that non-payment of SDA already drawn shall cause undue hardship to the applicants which they have been paid SDA because of their entitlement.

5.7. For that non-payment and proposed recovery of SDA payments shall be violative of Articles 14, 16, and 21 of the Constitution of India, being arbitrary.

5.8. For that the entitlement of Special Duty Allowance of the Civilian Employees of the Assam Rifles has no relevance with the clarification issued by the O.M. dated 12.1.1996 and as such there is no relevance to the order passed under

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letters dated 9.7.98, 12.10.98 as well as letters dated 22.9.98, 12.5.99 and 17.5.99 and the same are liable to be set aside and quashed.

6. Details of Remedy :

The applicants beg to state that there is no other remedy under any Rule. The application before the Hon'ble Tribunal is the only remedy.

7. Matter is not Pending before any other Court :

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which the application has been made before any Court of Law or any other authority or any Bench of the Tribunal and/or any such application, Writ petition or suit pending before any of them. But similar application filed by other employees are pending before this Hon'ble Tribunal.

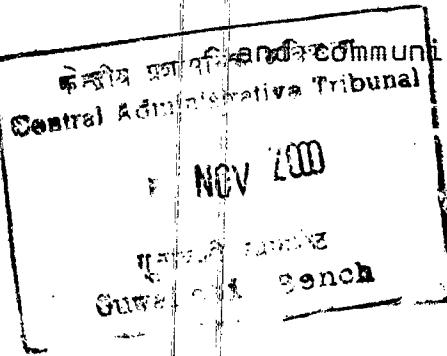
8. Relief(s) sought for :

Under the facts and circumstances of the case the applicants pray for the following relief (s).

8.1. That the O. M. dated 12.1.96 be declared as not applicable in case of the present application.

8.2. That payment of SDA to the applicants should be continued and no recovery of SDA should be made from the applicants.

8.3. The orders in letter dated 9.7.98 (Annexure -6)



regarding non-entitlement of SDA to the applicants be set aside and quashed.

8.4. That the impugned orders passed under letter No. 22013/2/98-PP.V dated 22.9.98 (Annexure - 9) Letter No. A/I-A/242/98 dated 12.10.98 (Annexure - 10) Letter No. 22012/10/97 dated 12.5.99 (Annexure - 11) and Letter No. A/O-H/242/99 dated 17.5.99 (Annexure - 12) be set aside and quashed.

8.6. Costs of the Application.

8.7. Any other relief/reliefs to which the applicants are entitled to under the facts and circumstances of the case and as may deemed fit and proper by the Hon'ble Tribunal.

9. Interim Relief prayed For :

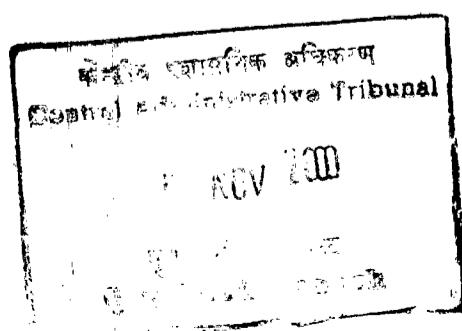
During pendency of this application, the applicants pray for the following relief :-

9.1. That the letter dated 9.7.98 issued by the Ministry of Home affairs, New Delhi and letter dated 18.8.98 issued by the Respondent No. 3 be suspended.

9.2. That the payment of SDA to the applicants be continued and proposed recovery of SDA drawn from 20.9.94, be stayed.

9.3. That the operation of the impugned letters dated 12.10.98 and 22.09.98 and letters dated 17.05.99 and 12.05.99 be stayed till disposal of this application.

Contd . . . 15/-



The above interim relief are prayed on the grounds narrated in paragraph 5 this application.

10.

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This application has been filed through Advocate.

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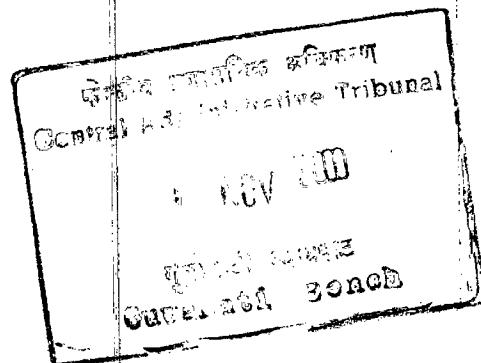
Particulars of Postal Order :

- i) I.P.O. No. : 26 503948
- ii) Date of Issue : 20.11.2K.
- iii) Issued from : G.P.O. Guwahati
- iv) Payable at : G.P.O. Guwahati.

12.

Particulars of Enclosures :

As stated in the Index.



Verification

VERIFICATION

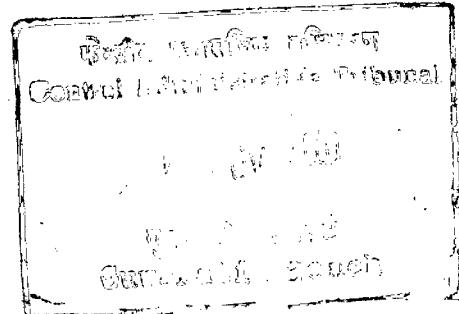
I, Mrs. Arupa Bordoloi, Wife of Sri Dinanath Bordoloi, resident of 8, Assam Rifles Campus, C/O. 99 A.P.O, Imphal, Manipur, aged about 49 years, working as Sister-incharge, Hospital, 8 Assam Rifles Imphal, Manipur say that I am one of the applicants in the above case and have been authorised by the other applicants to sign this verification and accordingly I verify that the statements made in paragraphs 1, 4, 6 and 12 are true to my personal knowledge and those made in paragraphs 2, 3 and 5 are true to my legal advise and that I have not suppressed any material facts.

And I, sign this verification on this
14th day of November, 2000.

A. Bordoloi
(A. Bordoloi)

Date : 14.11.2000

Signature



No. 20014/2/83/G.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec'83

OFFICE MEMORANDUM

Sub : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region and improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Nagaland, Manipur, Meghalaya and Mizoram has been engaging the attention of the Government for sometime. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and administrative reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows : -

i. i) Tenure of posting/deputation

XXXXXX;XXXXXX;XX

ii) Weightage for Central deputation/training abroad and special mention in confidential Record.

XXXXXX;XXXXXX

iii) Special (Duty) Allowance

Central Government civilian employees who have All India transfer liability will be granted a Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs. 400/- per month on posting to any

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Annexure - A (Contd.)

station in the North Eastern Region. Such of those employees who are exempted from payment of income tax will, however, not be eligible for this Special (Duty) Allowance. Special (Duty) allowance will be in addition to any special pay and/or deputation (Duty) allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowances like Special Compensation (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

XXX X X XX X XX

X X XX X

X XXXXXXXXX

XXXXXX XXXXXXX

Sd/- S. C. MAHALIK
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

COPY

NO. 11(3)/95-E. II(B)
Government of India/
Ministry of Finance.
Department of Expenditure
.....

New Delhi, the 12th Jan : 1995.

OFFICE MEMORANDUM

Sub : Special Duty Allowances for civilian employees of the Central Government serving in the State and Union Territories of North Eastern Region- regarding.

1. The undersigned is directed to refer to this Department's O.M. No 20014/3/83-EIV dated 14.12.83 and 20.4.88 read with O.M No. 20014/16/86. E. IV/E. II(B) dated 1.12.88 on the subject mentioned above.

2. The Government of India vide the abovementioned OM dt 14.12.83 granted certain incentives to the Central Government civilian employees posted to the NE Region. One of the incentives was payment of a " Special Duty Allowance " (SDA) to those who have " All India Transfer Liability ".

3. It was clarified vide the above mentioned OM dt 20.4.1987 that for the purpose of sanctioning " Special Duty Allowance " the All India Transfer Liability of the members of any service/cadre or incumbents of any post/group of posts has to be determined by applying the tests of recruitment zone, promotion zone etc. I.e. whether recruitment to service/cadre/post has been made on all India basis and whether promotion is also done on the basis of an all India common Seniority list for the service/cadre/post as a whole. A mere clause in the appointment letter to the effect that the pay concerned is liable to be transferred anywhere in India, do not make him eligible for the grant of SDA.

4. Some employees working in the NE Region approached the Hon'ble Central Administrative Tribunal (CAT) (Guwahati Bench) praying for the grant of SDA to them even though they were not eligible for the grant of this allowance. The Hon'ble Tribunal had upheld the prayers of the petitioners as their appointment letter carried the clause of All India Transfer Liability and, accordingly, directed payment of SDA to them.

5. In some cases, the directions of the Central Administrative Tribunal were implemented. Meanwhile, a few special leave petitions were filed in the Hon'ble Supreme Court by some Administrations/Departments against the Orders of the CAT.

Contd... 2/-

6. The Hon'ble Supreme Court in their judgement delivered on 20-9-94 (in civil appealing no 3231 of 1993) upheld the submission of the Government of India that Central Government civilian employees who have all India transfer liability are entitled to the grant of SDA, on being posted to any station in the NE Region from outside the region and SDA would not be payable merely because of the clause in the appointment order relating to all India Transfer Liability. The apex Court further added that the grant of this allowance only to the officers transferred from outside the region to this region would not be violative of the provisions contained in Article 14 of the Constitution as well as the equal pay doctrine. The Hon'ble Court also directed that whatever amount has already been paid to the respondents or for that matter to other similarly circumstated employees would not be recovered from them in so far as this allowance is concerned.

7. In view of the above judgement of the Hon'ble Supreme Court, the matter has been examined in consultation with the Ministry of Law and the following decisions have been taken:

i) The amount already paid on account of SDA to the ineligible persons earlier before 20-9-94 will be waived.

ii) The amount paid on account of SDA to innum ineligible persons after 20-9-94 (Which also includes those cases in respect of which the allowances was pertaining to the period prior to 20-9-94 but payment were given after this date i.e. 20-9-94) will be recovered.

8. All the Ministries/Departments etc. are requested to keep the above instructions in view for strict compliance.

9. In their application to employees of Indian Audit and Accounts Department, these orders issue in consultation with the Comptroller and Auditor General of India.

10. Hindi version of this OM is enclosed.

Sd/-xx
(C Balachandran)
Under Secy. to the Govt. of India,
Ministries/Departments of Govt. of India, etc.
Copy (with endorsement list), UPSC etc. as per standard

ANNEXURE-3

NO. II.11011/1/84-FP.IV
Government of India/Bharat Sarkar
Ministry of Home Affairs/Girh Mantralaya. - 23 -

New Delhi, the 3-3-86.

To .

The Director General,
Assam Rifles,

Sub:- Allowance and facilities for civilian employees
of the Central Government Serving in the States
and Union Territories of North Eastern Region-
Improvement thereof.

Sir,

I am directed to refer to the correspondence
resting with your letter No. A/IV-(C)/1-64/8 dated
8th November, 1986 on the subject noted above and to
say that the matter has been examined in detail in
consultation with the Ministry of Finance. The following
decisions have been taken : -

1. The Personnel in Bns. of Assam Rifles will not
be entitled to the concessions envisaged in the
Ministry of Finance (Dept. of Expr.) O.M. No. 20014/
3/83-E-IV, dated 14.12.1983 as they move in
organised group and have back-up support.

✓ 2. The Assam Rifles personnel & Civilian non-
combatised Officers/employees of Assam Rifles
do not have All India Transfer liability and
as such, the question of grant of special
(duty) Allowance even in the case of civilian
non-combatised officers/employees does not
arise.

3. Non-combatised civilian staff of static
formations such as offices of DG, IGP, DIGS
and Range Headquarters of Assam Rifles may
be allowed concessions envisaged in the
Ministry of Finance O.M. dated 14.12.83 referred
to above (except special (duty) allowance)
subject to the condition that they move as
individuals and do not have back-up support.

2. This issues with the concurrence of the
Integrated Finance Division vide their Dy. No. 705/86-
Fin.III, D.I. dated 24.02.1986.

Yours faithfully,

Sd/ xxxx
(P. VIJAYARAGHAVAN)
DEPUTY SECY. TO THE GOVT. OF INDIA.

xxxxxx

.... 2/-

24' ...2..

NO. II. 11011/1/84-FP. IV. New Delhi, the 3-3-86.

Copy to:-

1. Pay's Accounts Office, Assam Rifles, Shillong

Shillong, etc., Shillong.

4. Ministry of Finance, Deptt. of Expenditure
(E.IV. branch).

5. Liaison Officer, Assam Rifles, New Delhi.

sd/xxx

(P. VIJAYA MISHRAVAN)

DEPUTY SECY. TO THE COVTS OF INDIA.

ANNEXURE-4

No. 11011/1/84-FP.IV
Government of India
Ministry of Home Affairs

New Delhi, dated the 2nd Feb' 89

To
The Director General
Assam Rifles
Shillong-793011

Subject : Grant of special (Duty Allowance and Special Compensatory (Remote Locality) Allowance to Assam Rifles personnel posted in the States and Union Territories of north eastern region, Andaman & Nicobar Islands and Lakshadweep-Grant of Sikkim Compensatory Allowance Sanction regarding.

Sir,

I am directed to convey the sanction of the President to the grant of the following allowances to the personnel in Assam Rifles with effect from 7.11.1988 : -

Category of personnel
entitled to allowance

(1)

(1) Combatised personnel (including Cadre Officers) in battalions of Assam Rifles and the combatised personnel (including Cadre Officers) in static formations (such as offices of DG, IGP, DIGS, Range Mys, Training Centre etc.) and other units (Maintenance Groups, workshops etc.) of Assam Rifles

(2) Non combatised civilian personnel (including Officers) in battalions of Assam Rifles and in static formations (such as offices of DG, IGP, DIGS, Range Mys, Training Centre etc.) and other units (Maintenance Groups, Workshops etc.) of Assam Rifles

(2) Special Compensatory
Allowance (Also called as
Special Compensatory
(Remote Locality)
Allowance)

Category of personnel as mentioned against item 1(1).

Particulars of O.Ms regulating
the allowance

(2)

Item (1) in para 1 of Ministry of Finance O.M. No. II/20014/3/83-E.IV dt 14/12/83 as amended from time to time, read with their O.M. No/20014/3/83-E.IV dated 29/10/86 their O.M. No. II. 20014/3/83-E.IV dated 15/7/88 and Min of Fin. O.M. No. F. 20014/16/86.E.IV/E-II(B) dated 1/12/88. (This is in modification of sanction issued in MHA letter No. II. 27012/31/85-FP.II dated 6/4/87)

Same as above - (This is in modification of the sanction issued vide item (3) of para 1 of MHA letter No. 11011/1/84-FP.IV dated 3/3/86).

Same as indicated against items 1(1) above Ministry of Finance O.Ms No. 20014/6/86-F.IV dated 23/9/86 and 27/4/87 (Meghalaya) No. 20014/7/ (Assam) No. 20014/10/86-E.IV dated 23/9/86 and 22/4/87 (Tripura)/NC. 20014/2/86-E.IV dt 23/9/86 and 16/4/87 (Mizoram) No. 20014/9/86-E.IV dt 23/7/86 and 22/4/87 (Nagaland) and 16/4/87 (Manipur) No. 20014/4/66-E.IV dt 23/9/86 and 22/4/87 (Arunachal Pradesh) also refer. (This is in modification of MHA letter No. II. 27012/31/85-FP.II dt 6/4/87).

25

(3) Special Compensation Allowance

Combatized on war or non-combatized personnel (including officers) in Assam Rifles posted in Sikkim.

Ministry of Finance O.M.N. 20014/
D/86-E.IV dated 23/9/86, and 22/4/87.

2. With effect from 7/11/88, the Assam Rifles personnel who were in receipt of special compensatory Field Area Allowance (as in the Army) will cease to draw the same.

3. The above sanctions are not applicable to Army Officers/paramilitary personnel on deputation to Assam Rifles.

4. This issue with the concurrence of the Ministry of Finance vide M.O.D. No. 5(72) E, dated 7/11/88 and F.99/MS(E)/89 dated 13/1/89 and Integrated Finance Division of this Ministry vide their Dy. No. 4744/HO/88 dated 7/12/88.

Yours faithfully,

Sd/- XXXX

(M.M. Shafiq)

Deputy Secretary to the Government of India

No. 11011/1/B4-FP.IV dated New Delhi, the 2nd Feb, 89.

Copy to :-

1. The Pay & Accounts Office, Assam Rifles, Shillong.
2. The Accountant General, Assam Meghalaya, Mysore, Shillong.
3. Finance -III, Ministry of Home Affairs, New Delhi.
4. Ministry of Finance, Deptt of Expenditure (E.III Branch).
5. Ministry of Finance, Deptt. of Expenditure (E.IV Branch).
6. Liaison Officer, Assam Rifles, New Delhi.
7. 20 Spare copies.

Sd/- XXXX
(M M Shafiq)
Deputy Secretary to the Government of India

Handwritten signature

Annexure 5

Government of India,
Ministry of Home Affairs,
Directorate General Assam Rifles,
Shillong-793011

No.0/1-A/242/93

Dated: 6 June, 93

Shri O.P. Orya,
Joint Secretary (F),
North Block,
Ministry of Home Affairs,
New Delhi.

ENTITLEMENT OF SPECIAL DUTY ALLOWANCE TO
CIVILIAN EMPLOYEES OF DOAR, SHILLONG.

Sir,

1. I am directed to state that Special Duty Allowance (SDA) is one of the ten concessions/facilities extended to the Central Govt. civilian employees serving in North Eastern Region with effect from 01 Nov. '83 sanctioned under Ministry of Finance OM No. 20014/3/93 E. IV dated 14.12.83 enclosed at Annexure I. Subsequently, consequent to 4th Central Pay Commission recommendations, above concessions/facilities were modified and two more concessions were given with effect from 01 Dec. '88 under Ministry of Finance OM No. 20014/16/86/E. IV/E. II(B) dated 01 Dec. 88 attached as Annexure II.

2. The Assam Rifles projected to the Ministry of Home Affairs for extension of the above concessions/facilities including SDA to the combatant and civilian employees of Assam Rifles on the analogy that all those concessions including SDA were available to the employees of other CPOs like BSF, CRPF etc similarly situated in the North Eastern Region. While grant of the above concessions to the combatant employees were turned down, all these concessions except SDA were sanctioned for civilian employees of Assam Rifles posted in static formations like Directorate General Assam Rifles, Inspector General Assam Rifles (North), Range HQs. and Assam Rifles Training Centre and School with effect from 3 March 86 under Ministry of Home Affairs letter No. II.11011/1/84PP 4 dated 3 March '86 (Annexure III attached) copy endorsed, alongwith others to Pay and Accounts Office (Assam Rifles), Shillong and Ministry of Finance, Deptt. of Expenditure (E. IV). Subsequently, all these concessions except SDA were also extended in the combatant employees of Assam Rifles with effect from 01 Nov. '86 under Ministry of Home Affairs letter No. II.27012/31/85/PP. II dated 04 April '87 (Annexure IV).

3. Consequent to change over of pay structure of Assam Rifles personnel from Army pattern to CPO, pattern from 01 Jan 86 following Fourth Central Pay Commission recommendations. SDA on the analogy of other VPOs like BSF, CRPF etc. was also extended to both combatant and civilian employees of Assam Rifles with effect from 07 Nov. 88 (with categorical mention of the civilian staff and officers of all static formations of Assam Rifles including Directorate General Assam Rifles) under Ministry of Home

- 2 -

Affairs letter No. 11021/1/84-PP.IV dated 02 Feb 89 (attached as Annexure-V). Para 4 of the said letter lays down that the sanction of SDA for the combatant and civilian employees of Assam Rifles was duly concurred by the concerned departments of the Ministry of Finance, viz. P.III and AS(F) Branches. Copy of above original sanctioning letter of Ministry of Home Affairs was also endorsed to Pay and Accounts Office, (Assam Rifles), Shillong and also to Ministry of Finance, Department of Expenditure, E.III and E.IV Branches.

4. The Pay & Accounts Officer(AR) has, therefore, been obligatorily passing the monthly bills of the civilian employees of Directorate General Assam Rifles, Shillong without any objection right from the time of sanction of SDA to Assam Rifles. However, in end April '98, Pay & Accounts Officer (Assam Rifles), Shillong has intimated that SDA is not entitled to the civilian employees of DGAR, Shillong citing Ministry of Finance (Department of Expenditure) OM No. 11(3) 95-E.II(B) dated 12 Jan '96 (copy attached as Annexure-VI).

5. The judgement of the Apex Court regarding non-entitlement of SDA to certain category of civilian personnel is based on the general order sanctioning the ten concessions/facilities including SDA to civilian serving in the North-Eastern region, vide Ministry of Finance OM No. 20014/3/93-E.IV dated 14 Dec. '83 (Annexure I) refers) and its subsequent modification, SDA was sanctioned to the combatant and civilian employees of Assam Rifles on CPO analogy and that too, from a much later date (07 Nov. '88) when the Pay pattern of Assam Rifles personnel was made on the lines of CPO pattern after Fourth Central Pay Commission recommendations. It may also be appreciated that the Ministry of Home Affairs as well as Ministry of Finance were fully aware of the general eligibility criteria for SDA vis-a-vis the conditions of appointments, posting, transfer, retention, exigency of service, etc. of the civilian employees of static formations of Assam Rifles like DGAR, IGAR, Range HQs. and Training Centre. Keeping all these factors in view, a separate and exclusive sanction was accorded by the Ministry of Home Affairs for grant of SDA to the combatant and civilian employees of Assam Rifles (Annexure-V refers).

6. In view of the position explained above, this Directorate is of the opinion that the concern of the Pay & Accounts Office (Assam Rifles) about the eligibility of SDA to civilian employees of Directorate General Assam Rifles, Shillong is not premised on a logical interpretation of extant Govt. orders cited above which provided for a special dispensation to the non-combatised civilian personnel (including officers) in units as well as static formations including this Directorate. This Directorate therefore, maintains that grant of SDA by the civilian employees of DGAR, Shillong is in order.

7. The above proposal/reference has been vetted by the Financial Adviser, North Eastern Council.

8. The Ministry is requested to kindly issue a clarification on the subject.

Yours faithfully,

SD/-

(S J R Sharma)

Major General

Dy. Director General Assam Rifles,
for Director General.

Encl: As above.

File No. 1/3
Encl. 1/3
1/3

- 27 -

(Copy)

Annexure-6

No. II.22013/2/98/PR.V
Govt of India
Ministry of Home Affairs

New Delhi dated 9-7-98

To,

DCAR
Shillong-19

Subject : Entitlement of SDA to Civil employees of DCAR
Shillong.

Sir,

I am directed to refer to your letter No. A/1-A/242/98 dated 6-6-98 on the above mentioned subject and to say that the proposal has been considered in the Ministry, but the same has not been agreed to in view of the orders of Min of Finance dated 12-1-98.

Yours faithfully,

(Nirmal Dev)
Desk Officer

9/7/98

Copy to :-

LOAR
North Block
New Delhi

*Amrit
9/7/98
P.W.*

Annexure - 7

Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 793011

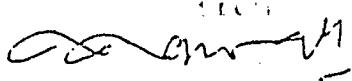
^/I-A/Pers/98/

18 Aug 98

Shri RS Pathak
General Secretary
Assam Rifles (Civil)
Employees Association
Directorate General Assam Rifles
Shillong

ENTITLEMENT OF SDA TO THE CIVILIAN
EMPLOYEES OF THE DIRECTORATE GENERAL
ASSAM RIFLES SHILLONG

1. Ref your letter No. AR(C)/EA/98/129 dated 12 Aug 98.
2. The PAO AR has intimated that SDA should be discontinued from the Pay of Aug 98 in respect of all civilian Employees of Directorate General Assam Rifles, Shillong. The PAO AR has further stated that the SDA drawn from 20 Sep 94 to till date is also to be recovered.
3. For information please.


(RS Rawat)
Lt Col
AD(A)

Shri RS Pathak

Tel No. 705009

1. placed

Bharat Sarkar
Government of India
Grih Mantralaya
Ministry of Home Affairs
Mahanidehalanya Assam Rifles
Directorate General Assam Rifles
Shillong - 793011

A/1-A/242/98/310

20 Aug 98

Shri O P Arya
Joint Secretary (P)
North Block
Ministry of Home Affairs
New Delhi - 110001

ENTITLEMENT OF SPECIAL DUTY ALLOWANCE TO
CIVILIAN EMPLOYEES OF DGAR, SHILLONG

Sir;

1. I am directed to refer to your letter No. II.22013/2/98-PF.V dated 09-7-1998 and to state that the proposal for eligibility of SDA to civilian employees of Directorate General Assam Rifles, Shillong was taken up vide this Directorate letter No. A/1-A/242/98 dated 06 Jun 1998 but not agreed to in view of Ministry of Finance order No. II(3)/95-E.11(B) dated 12 Jan 1996.

2. After careful examination of Ministry of Finance Order dated 12 Jan 1996, a doubt has arisen in regard to applicability of the said order to the civilian employees of Directorate General Assam Rifles, Shillong. The civilian employees of Directorate General Assam Rifles were granted SDA from 1988 onwards vide MHA's order No. II.11011/1/84-FP.IV dated 01 Feb 1989, whereas employees of the Central Government serving in the States and Union Territories of NE Region were granted the said allowance from 1983 onwards. The allowance was discontinued for other employees from 20-9-1994 under the Ministry of Finance Order dated 12 Jan 1996. Since the civilian employees of Directorate General Assam Rifles, Shillong were granted SDA from 1988 onwards, the orders of the Ministry of Finance letter dated 12 Jan 1996 were not made operative till date.

3. Now, the Pay and Accounts Officer(Assam Rifles) has intimated this Directorate to stop payment of SDA to the civilian employees from the month of Aug 98 and also to recover the SDA drawn by them since 20-9-1994.

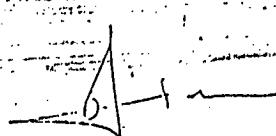
4. It may be seen that while ceasing SDA to the civilian employees of the Central Government serving in the States and Union Territories of North-Eastern Region with effect from 20-9-94, the Ministry of Finance has not made any reference of the MHA's order No. II.11011/1/84-FP.IV dated 01 Feb 1989 in their letter dated 12 Jan 1996. The civilian employees of this Directorate were granted SDA after lapse of 5 years i.e. from 07-11-1989 and were being allowed to draw the said allowance by the PAO (AR) even after receipt of Ministry of Finance letter dated 12 Jan 1996. With the

Contd to . . . 2/-

PAO's decision to recover the SDA drawn by civilian employee since 20 Sep 1994, the serving and retired employees of this Directorate will be adversely affected and undergo financial loss and mental harassment. Since the MHA's Order No. II.11011/1/84-FP.IV dated 01 Feb 1989 has not been cancelled/modified or superseded by the MHA till date and there is no reference of the said order in the Ministry of Finance order dated 12 Jan 1996, orders for refund of entire amount drawn since 1994 needs to be reviewed.

5. In view of the above, you are requested to examine the MHA's order No. II.11011/1/84-FP.IV dated 01 Feb 1989 and review the applicability of SDA to civilian employees of this Directorate.

Yours faithfully


(S J D Sharma)
Major General
Deputy Director General
Assam Rifles
for Director General

N O O

1. LOAR

2. PAO (AR)
Laijumkhrah
Shillong

3. East Branch
DGAR

Idraan/*

You are requested to liaise with the MHA and obtain a clarification on this matter at the earliest.

It is requested that no deduction/recovery on SDA to civilian employees of this Directorate may please be made till final decision on this clarification is received from MHA.

For info please.

-31-

-31- 33-

Annexure - 9

No. 22013/2/98-PW.V
Government of India
Ministry of Home Affairs

New Delhi dated 22nd Sept. 1998

To

Director General
Assam Rifles
Shillong- 793011.

Sub:

Entitlement of Special Duty Allowance to
Civilian Employees of D.G.A.R. Shillong.

Sir,

I am directed to refer to your letter No.
N.I.-A/242/98/310 dated 20th Aug. 1998 on the subject cited
above and to say that it has already been intimated to
your vide court letter dated 9.7.98 that Special Duty
Allowance is not admissible to the civilian employees
of Assam Rifles in view of the orders of Ministry of
Finance dated 12.1.1996. Therefore, the amount already
paid to the employees is to be recovered.

Yours faithfully,

sd/- X X X X

(Nirmala Dev)
Deputy Officer
22/9/98.

*Shillong
22/9/98*

Annexure - 10

Tele No. 705/76

Meheriappaloya Assam Rifles
Director to General Assam Rifles
Shillong - 793 011

A/I-A/242/96

12 Oct 96.

List 'D'

List 'B'

List 'C'

List 'E'

List 'F'

**ENTITLEMENT OF SPECIAL DUTY ALLOWANCE TO
CIVILIAN EMPLOYEES OF IGAR, SHILLONG.**

1. Reference Ministry of Finance letter No.11(3)-E-

II (3) dated 12 Jan 96 (Copy enclosed).

2. The admissibility of Special Duty Allowance (SDA) to the civilian employees of IGAR, HQs and units etc was under query based on an observation raised by PRO, Assam Rifles, Shillong. The Ministry has now clarified the admissibility under their letter No. 22013/2/96-TF.7 dated 22 Sep 96 and MOP Letter No.P.19(1)-R-II(1)/96 dated 20 Aug 96, copies of which are enclosed herewith for information and necessary action by all concerned.

3. This Dte, however, is in touch with the Ministry for restoration of the entitlement of SDA to civilian employees of Assam Rifles, outcome of which will be intimated separately.

sd/- D. S. Iawat
Lt. Colonel
M.I.

for DG Assam Rifles.

Enclo : As above.

Copy to :

List 'F'

List 'G'

Com. Secy, Assam Rifles (Civil) Employees Association,
Shillong - 11.

Recd. Dr. K.

No. 22012/10/97-PF.V

Government of India

Ministry of Home Affairs

To

New Delhi dated 12th May, 1999

Director General
Assam Rifles
Shillong - 793011

Subject: Entitlement of Special Duty Allowance to
Civillian Employees of Assam Rifles.

Sir,

I am directed to refer to your fax message No.
T.11010/27/99-legal dated 3.5.99 on the subject cited above
and to say that the orders of the Ministry No. LT.22013/2/90-
PF-V dated 9-7-98 regarding discontinuation of the Special
Duty allowance is applicable for all the civilian employees
of the Assam Rifles.

Yours faithfully,

sd/-xxxx
(Nirmala Devi)
Desk Officer

*After 10
given
Dev*

- 34 -

ANNEXURE - 12.

Bharat Sarkar
Government of India
Grih Mantralaya
Ministry of Home Affairs
Mahanideshalaya Assam Rifles
Directorate General Assam Rifles
Shillong - 11

A/I-H/242/99

17 May 99

List 'A'
List 'B'
List 'C'
List 'E'
List 'F'

ENTITLEMENT OF SPECIAL DUTY ALLOWANCES
TO CIVILIAN EMPLOYEES OF ASSAM RIFLES

1. Ministry of Home Affairs letter No. 22012/10/97-PF.V dated 12 May 99 and No II, 22013/2/98-PF.V dated 09 Jul 98 regarding discontinuation of the Special Duty Allowances are fwd herewith for necessary action please.
2. As per Ministry's above quoted letters, civ employees of Assam Rifles are not entitled Special Duty Allowances.
3. Fmn HQs/Units are requested to take action accordingly.
4. However, this Dte, is in touch with Ministry for restoration of the entitlement of SDA to Civilian Employees of Assam Rifles, out come of which will be intimated separately.

Copy to
(RS Rawat)
Lt Col
AD(A)
for DG Assam Rifles

Copy to

List 'D' | for info please.
List 'G' |

General Secretary
Assam Rifles(Civil) Employees
Association
Shillong - 11

Shet Panj

- 87 -

Annnnn-13

From : NLR (N)

BTG : 18

UN-LAS

To : IGAR (N)

A 1446

Info : DGAR (A/Fin Br)/10 AR/T/13 AR/15 AR

4 AR - by the originator

Entitlement of SDA to civ emp of AR (.) ref DGAR sig

No A/1-H/242/99 May 17 (.) civ emp serving in units/
HQ are having an all India transfer liability (.) it
is an well known and established fact that civ emp
had also moved to J & K, Sri Lanka and other States
alongwith troops during emergency and are moving as
and when ordered (.) as per terms and condition of
service in vogue civ emp in units/HQs are liable to
serve any where wherever units/HQs are deployed from
time to time (.) it is pertinent to mention that civ are
also discharging same nature of work as their counterpart
combatant clerical staff (.) discontinuance of SDA
abruptly will certainly affect the moral of civ staff
while discharging their duties with devotion and wra
utmost sincerity (.) it would be prudent to allow civ
emp to continue drawing SDA on obtaining undertaking
from them till restoration of same (.) request advise
favourably to avoid financial hardship to civ emp

Capt T A Mohliah, SO-3 (A)

'A'

Dated : 18 Jun 99

Capt
TOR : 18

M

h

- 38 -

ANNEXURE-14

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 2257/99

OF 199

Applicant(s): Subrata Kumar Dhar

and ors

Respondent(s): Union of India and ors

Advocate for Applicant(s): Mr. B. Sarker, M. Chatterjee

Advocate for Respondent(s)

C-G-S-CM

3.8.99

The application has been submitted by 25 applicants. They have prayed for permission to file this single application under the provision of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Heard counsel of both sides. Permission is granted as prayed for.

Parused the application. Heard counsel for both sides. Application is admitted. Issue notice on the respondents by registered post. List on 2-9-99 for written statement and further orders.

Mr. J. L. Sarkar learned counsel for the applicant prays for an interim order.

contd/-



U.A.220 Oct 99

Notes of the Registry	Date	Order of the Tribunal
	3-8-99	<p>Issue notice to show cause as to why interim order shall not be granted as prayed for. List on 2-9-99 for orders. In the meantime the respondents are directed to keep in abeyance the operation of the order dated 9-7-96, 16-8-98, 12-10-98, 12-9-98, 17-5-99 and 12-5-99, Annexure 6, 7, 9, 10, 11, 12, till disposal of the show cause. The matter will be decided by Division Bench. The counsel of both sides has no objection. List on 2-9-99 before Division Bench.</p> <p>sd/ MEMBER (Adm)</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 34/2000

Pulak Chatterjee and ors

APPLICANTS

versus.

Union of India & ors Respondents.

FOR THE APPLICANT(S) *Mr. B.K. Sharma*
ADVOCATE *Mr. S. Barma*

FOR THE RESPONDENT(S) *C.G. S.C.*

Notes of the Registry DATE COURT'S ORDER

19.10.2000 Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr. B.K. Sharma, learned counsel for the applicants.

Application is admitted. Issue usual notice. Call for the records.

Issue notice to the respondents to show cause as to why an interim order as prayed for shall not be granted. Returnable by four weeks.

Meanwhile, the operation of the impugned communications dated 9.7.98 issued by the Ministry of Home Affairs, New Delhi, dated 18.8.98 issued by the Respondent No. 3, dated 12.10.98, 22.9.98, 17.5.99 and 12.5.99 shall remain suspended till the returnable date.

List on 29.11.00 for written statement and further orders.

Sd/ VICECHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO. 345/2000

Mr. Basudeb Ghosh and Ors. APPLICANTS
versus

Union of India & Ors Respondents.

FOR THE APPLICANT(S) Advocate Mr. J. L. Sarkar, Mr. A. Chanda
Mr. S. K. Ghosh.

FOR THE RESPONDENT(S)

C.G.S.C.

Notes of the Registry	DATE	COURT'S ORDER
	19.10.2000	Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman
		Heard Mr. J.L. Sarkar, learned counsel for the applicant.
		Application is admitted. Issue usual notice. Call for the records.
		List on 29.11.00 for written statement and further orders.
		Meanwhile, the operation of the impugned letter dated 9.7.98 (Annexure-6) issued by the Ministry of Home Affairs, New Delhi and the letter dated 18.8.98 issued by the Respondent No.3 and also letters dated 11.2.00 and 15.2.00 (Annexures-7, 8 and 9) shall remain suspended until further orders.



Sd/ VICECHAIRMAN